(d) Based on the seasonal and urgent requirement of needy States in the Northern Region including the State of Punjab, power is allocated from the available unallocated quota in the Central Generation Stations from time to time to meet their short-term demand.

Quota in deemed universities

- *539. SHRIMATI S.G. INDIRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the Government are considering to bring the deemed universities under quota net;
 - (b) if so, the details thereof;
- (c) whether it is a fact that the University Grants Commission has solicited the views of deemed universities in this regard; and
 - (d) if so, the views expressed by them in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI):(a) and (b) The Constitution (Ninety-third Amendment) Act, 2005 which has come into force, enables the State to make provisions by law for the advancement of the weaker sections in matters of admissions to all educational institutions. Follow-up action in this behalf regarding central educational institutions, including institutions deemed to be universities under Section 3 of the UGC, Act, is under consideration.

- (c) No, Sir.
- (d) Does not arise.

Malnourised children in India

- *540. SHRI JANARDHANA POOJARY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
 - (a) whether it is a fact that the recent UNICEF's globally released